

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.17272/2025

[Arising out of impugned final judgment and order dated 04-07-2025
in CRMWP No. 12162/2025 passed by the High Court of Judicature at
Allahabad]

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MOHD. ARSHAD KHAN & ANR.

Respondent(s)

[HEARD BY : HON. SANJAY KAROL AND HON. NONGMEIKAPAM KOTISWAR
SINGH, JJ.](IA No. 274141/2025 - EXEMPTION FROM FILING O.T. AND IA No.
274143/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

WITH

SLP(Crl) No. 17579/2025 (II)

(IA No. 268624/2025 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 18150/2025 (II)

(IA No. 274335/2025 - EXEMPTION FROM FILING O.T.)

Date : 19-12-2025 These matters were called on for pronouncement of
judgment today.

For Petitioner(s) :Ms. Ruchira Goel, AOR

For Respondent(s) :Mr. Pradeep Kumar Rai, Sr. Adv.
Ms. Farhat Naim, Adv.
Mrs. Rajshree Rai, Adv.
Mr. Vinay Kumar Rai, Adv.
Ms. Modoyia Kayina, Adv.
Mr. Shreyansh Singh, Adv.
Mr. Paras Chauhan, Adv.
Mr. Vaibhav Agarwal, Adv.
Mr. Parimal Rai, Adv.
M/S R And R Law Associates, AOR

Mr. Anil Kumar, AOR

Ms. Warisha Farasat, Adv.
Mr. Abhishek Babbar, Adv.
Ms. Suvarna Swain, Adv.

Ms. Varisha Sharma, Adv.
Mr. Ashish Kumar Pandey, Adv.
Mr. Yashwant Singh, AOR
Mr. Amogh Bansal, Adv.
Mr. Shiva Pandey, Adv.

1. Hon'ble Mr. Justice Sanjay Karol has pronounced a reportable judgment of a Bench comprising His Lordship and Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh.
2. Leave granted.
3. Appeals are allowed in terms of signed reportable judgment.
4. Interim protection in favour of the respondents herein shall continue to operate for the next two weeks, after which, all actions as permissible in law will follow.
5. Pending application(s), if any, shall stand disposed of.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)